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(Bench No. 1)

CENTRAL ADMINISTRATIVE TRIBUNAL,

ALLAHABAD.

* * * * *

Registration No. 1337 of 1986(T)

Liaqat Hussain - - - - -vs- - - - - Union of India and others.

Hon'ble S.Zaheer Hasan, Vice Chairman.

Hon'ble Ajay Johri, Member (A).

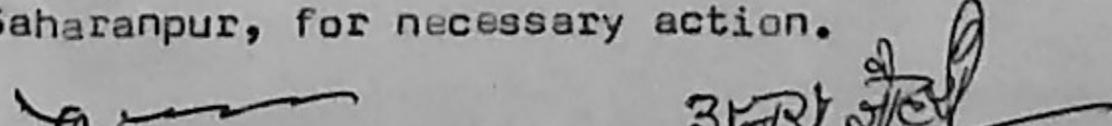
(Delivered by Hon'ble S.Zaheer Hasan, V.C.)

Mr. K.N.Kumar, Advocate, filed Vekalatnama on behalf of respondent no.2. No one appeared for the applicant (plaintiff).

Plaintiff Liaqat Hussain filed a suit (S.C.C.No.47 of 1983) in the court of Judge Small Causes (Civil Judge) Saharanpur, in the year 1983 for recovery of Rs. 1652.70 p. with the allegations that he had served the Indian Railway Conference Association in his capacity as Fitter. He retired and the disputed amount was not paid to him by the Association, respondent no.2. This suit was transferred to this Tribunal under Sec. 29 of the Administrative Tribunals Act (No. 13 of 1985).

From the plaint it would appear that the plaintiff was not a Central Government servant nor was he an employee of the Railway. So, his case ~~cannot~~ ^{is not} be covered by the provisions of Act 13 of 1985. Let the file of the case (S.C.C.No.47 of 1983) be retransmitted to the Judge Small Causes Court (Civil Judge) Saharanpur, through the District Judge, Saharanpur, for necessary action.

October 22, 1986. Vice Chairman.


Member (A).